

12.00 Noon

publishing various sections of the Companies Act, 1956, which shall apply to a limited liability partnership, except where the context otherwise requires, with certain modifications.

[Placed in Library. See No.L.T. 15/15/09]

- I. **Notification of the Ministry of Consumer Affairs, Food and Distribution (Department of Food and Public Distribution)**
- II. **Memorandum of Understanding between the Government of India [Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)] and Central Warehousing Corporation**
- III. **Statement giving reasons for not laying the Annual Report for Food Corporation of India.**
- IV. **Notification of the Ministry of Agriculture (Department of Agriculture and Cooperation).**
- V. **Reports and Accounts (2007-08, 2003-04 and 2004-05) of various Corporation and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table:

- I. A copy (in English and Hindi) under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982, of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. G.S.R. 365 (E) dated the 28th May, 2009, publishing the Sugar Development Fund (Amendment) Rules, 2009.

[Placed in Library. See No.L.T. 53/15/09]

- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution) and the Central Warehousing Corporation for the year 2009-2010.

[Placed in Library. See No.L.T. 52/15/09]

- III. A copy (in English and Hindi) of the statement giving reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2006-2007, within stipulated period.

[Placed in Library. See No.L.T. 54/15/09]

- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:

- (1) S.O. 1380 (E), dated the 29th May, 2009, notifying new grade of NPK complex of the grade 24:24:0 as provisional fertilizer under clause 20 A of the Fertiliser (Control) Order, 1985.

- (2) S.O. 1214 (E), dated the 14th May, 2009, publishing the Fertiliser Control (Second Amendment) Order, 2009.

[Placed in Library. See No.L.T. 15/15/09]

- V. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of Section 619A of the Companies Act, 1956:

- (a) Forty-second Annual Report and Accounts of the Maharashtra Agro-Industries Development Corporation Limited (MAIDC), Mumbai, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No.L.T. 48/15/09]

- (b) Thirty-sixth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2003-2004, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No.L.T. 49/15/09]

- (c) Forty-third Annual Report and Accounts of the Orissa Agro Industries Corporation Limited (OAIC), Bhubaneswar, for the year 2004-2005, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (d) Reviews by Government on the working of the above Corporations.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.L.T. 47/15/09]

REPORT OF COMMITTEE ON PETITIONS

SHRI RAMA CHANDRA KHUNTIA (Orissa): Sir, I beg to present the Hundred and Thirty-sixth Report (in English and Hindi) of the Committee on Petitions on the petition praying for benefits of pay revision and pension to the VRS optees and retirees of IFCL.

RECOMMENDATION OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: I have to inform the House that the Business Advisory Committee at its meeting held on the 2nd July, 2009 allocated time for the Government Business as follows:-